

## PROCESSING STATUS OF DRAFT OFFER DOCUMENTS FILED WITH SEBI

(Status as on October 04, 2019)

1. SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 require every issuer, being an unlisted company desirous of making an initial public offer and a listed company desirous of making a rights issue for a value exceeding Rs. 10 Crore or a public offer, to file a draft offer document with SEBI through a merchant banker(s). The merchant banker(s) correspond with SEBI on behalf of the issuer.
2. In terms of the Regulations, SEBI may issue observations on a draft offer document filed with it within 30 days from the later of the following dates:
  - (a) the date of receipt of the draft offer document under sub-regulation (1); or
  - (b) the date of receipt of satisfactory reply from the lead merchant bankers, where the Board has sought any clarification or additional information from them; or
  - (c) the date of receipt of clarification or information from any regulator or agency, where the Board has sought any clarification or information from such regulator or agency; or
  - (d) the date of receipt of a copy of in-principle approval letter issued by the recognised stock exchanges.
3. In terms of General Order no. 1 of 2006, viz., SEBI (Issuance of Observations on Draft Offer Documents Pending Regulatory Actions) Order, 2006, issued by SEBI on December 8, 2006, read with General Order Number 1 of 2008 dated March 31 2008, under certain circumstances, SEBI is obligated to keep issuance of observations in abeyance for a period of 45 days or 90 days, as the case may be. Any time taken by entities/notice(s), being the issuer/its promoter(s)/director(s)/group companies against whom show cause notice has been issued by SEBI, shall be excluded while computing the period of 90 days.
4. Certain abbreviations have been used in the report, the meaning of which is as under:

IPO (Fresh)	= Initial public offer through issue of	shares
IPO (Offer for Sale (OFS))	= Initial public offer through offer for sale of existing	shares
IPO (Fresh + OFS)	= Initial public offer through issue of shares as well	as offer for sale of existing shares
FPO (Fresh)	= Public offer by a listed company through issue of	shares

FPO (Fresh + OFS)	= Public offer by a listed company through issue of shares as well as offer for sale of existing shares
FPO (OFS)	= Public offer by a listed company through offer for sale of existing shares
RI	= Rights issue by a listed company, for a value in excess of Rs. 50 lacs
Composite Issue	= Public offer cum rights issue by a listed company
SE	= Stock Exchange
OD	= Offer Document
LM	= Lead Manager to the Issue
Coordinating LM (Pre-issue)	= Lead Manager responsible for coordinating with SEBI in respect of the offer document.

- This report is for the limited purpose of informing the processing status of draft offer documents filed with SEBI. For any further details, issuer / public may contact the LM(s) concerned.
- In the report, draft offer documents on which observations have been issued or which have been withdrawn / closed have been highlighted in **grey colour** for easy reference.
- Given below is the processing status of draft offer documents filed with SEBI **on or after April 01, 2009**. The status is **as on October 04, 2019**. The report is being updated on a weekly basis and the status as on **October 11, 2019** would be uploaded on the SEBI website on the next working day.

Sl. No.	Issuer company	Coordinating LM (Pre-issue)	Type of Issue	Draft OD receipt date	Last communication issued/received	Processing Status
1	Shri Bajrang Power and Ispat Limited	IDBI Capital Markets & Securities Limited	IPO (Fresh Issue)	12 September 2018	25 October 2018 Letter received from LM	Clarification awaited from other regulatory Body [refer para 2 ( c) above]
2	Reliance General Insurance	Motilal Oswal Investment Advisors Limited	IPO (Fresh+ OFS)	08 February, 2019	12 June 2019 E mail sent to LM	Clarification awaited from LM [refer para 2(b) above]

	Company Ltd.					
3	Mazagaon Dock Shipbuilders Ltd.	YES Securities	IPO (OFS)	06 August 2019	26 September ,2019 clarification received from LM	Under process [refer para 2(a) above]
4	Chemcon Speciality Chemicals Ltd.	Intensive Fiscal Services Pvt. Ltd.	IPO (Fresh + OFS)	08 August 2019	03 October 2019 clarification sought from LM	LM reply awaited [refer para 2(b) above]
5	CSB Bank Ltd.	Axis Capital and IIFL Securities	IPO (Fresh + OFS)	09 August 2019	18 September 16, 2019 Letter received from LM	Under process [refer para 2(a) above]
6	Ujjivan Small Finance Bank Limited	Kotak Mahindra Capital Company Limited	IPO (Fresh Issue)	16 August 2019	16 September, 2019 Letter received from LM	Under process [refer para 2(a) above]
7	Brooks Laboratories Limited	Inventure Merchant Banker Services Private Limited	Rights Issue	September 16, 2019		Under process [refer para 2(a) above]
8	Samhi Hotels Limited	Kotak Mahindra Capital Company Limited	IPO (Fresh + OFS)	September 24, 2019		Under process [refer para 2(a) above]
9	Montecarlo Ltd	Edelweiss Financial Services Ltd	IPO (OFS +Fresh)	September 27, 2019		Under process [refer para 2(a) above]
10	Mukesh Trends Lifestyle Ltd	Pantomath Capital Advisors(P)Ltd.	IPO (Fresh)	September 30, 2019		Under process [refer para 2(a) above]
11	Route Mobile Limited	ICICI Securities Ltd	IPO (OFS +Fresh)	September 30, 2019		Under process [refer para 2(a) above]

SEBI processes the offer documents promptly. In case the draft offer document has remained unattended or there is an inordinate delay, the LM/Issuer should not hesitate to write to the Chief General Manager, Shri. Jeevan Sonparote ([jeevans@sebi.gov.in](mailto:jeevans@sebi.gov.in)) or the Executive Director, Shri Amarjeet Singh ([amarjeets@sebi.gov.in](mailto:amarjeets@sebi.gov.in))